IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(L) No. 1716 of 2009
……..

Bokaro Steel Plant(SAIL), Bokaro …. ..... **Petitioner**

Versus

Their Workman, represented by Bokaro Progressive Front, Bokaro Steel City, Bokaro & Others. …. ..... **Respondents**

With

W.P.(L) No. 3585 of 2009
……..

Bokaro Progressive Front (presently known as Ispat Mazdoor Morcha) through its Secretary, Bokaro Steel City, Bokaro …. ..... **Petitioner**

Versus

Employer in ralation to the Management of Bokaro Steel Plant (SAIL), through its Managing Director, Bokaro Steel City, Bokaro. …. ..... **Respondent**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)
…….....

For the Petitioner : Mr. Gaurav Abhishek, Advocate
For the Respondent : Mr. Saibal Kumar Laik, Advocate
(in W.P.(L) No.1716/2009)
For the Petitioner : Mr. Saibal Kumar Laik, Advocate
For the Respondent : Mr. Gaurav Abhishek, Advocate
(in W.P.(L) No.3585/2009)

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23/09.09.2021.

Learned counsel for the petitioner, Mr. Gaurav Abhishek in W.P.(L) No.1716/2009 has submitted that these cases may be adjourned for two weeks, so that they can re-construct the file, which are not available in their office as on today.

Learned counsel for the respondent, Mr. Saibla Kumar Laik has submitted that by way of last chance, these cases may be adjourned.

Considering such submissions, let these cases be listed on 30.09.2021.

In the meantime, parties are directed to exchange their pleadings.

(Kailash Prasad Deo, J.)

Jay/-